suspend नहीं करूंगा, यह मेरी पद्धति है। फिर भी चूंकि सबका मत एक है और विषय थोड़ा नाजुक है, गंभीर मामला है, इसीलिए मैंने कल भी खुद initiative लेकर गृह मंत्री जी को बुलाया था। गृह मंत्री जी यहां आए थे, लेकिन वह नहीं हो पाया, उसका कारण जो भी हो, उसमें मैं अभी नहीं जाना चाहता। थोड़ा सा communication gap था, इसलिए ...(व्यवधान)...

- श्री बिश्वजीत दैमारी (असम): सर, मैं एक बात कहना चाहता हूं।
- श्री सभापतिः आपको मौका देंगे। ...(व्यवधान)...
- श्री विश्वजीत देमारी: सर, असम बहुत शांति में है। कल NRC की घोषणा होने के बाद भी वहां पर एकदम शांति है। ...(व्यवधान)...
- श्री सभापतिः ऐसा मत करिए। आप बाद में अपनी बात कहिए। आपको भी मौका देंगे। ...(व्यवधान)...
- श्री बिश्वजीत देमारी: यहां पर बात करके, unnecessary argue करके असम को क्यों जलाना चाहते हैं? ...(व्यवधान)...

MR. CHAIRMAN: Please. ...(Interruptions)... ऐसा नहीं है। यह सदन है। और सदन को चर्चा करने का अधिकार है। ...(व्यवधान)...

श्री बिश्वजीत दैमारी: *

MR. CHAIRMAN: Please sit down. ...(Interruptions)... Please. ...(Interruptions)... This will not go on record. ...(Interruptions)... आपको बोलने का अधिकार है। मैं आपको भी बोलने का मौका दुंगा क्योंकि आप उस इलाके के हैं, लेकिन सदन इस पर चर्चा न करे, यह कहना ठीक नहीं है। मेरा कहना इतना ही है कि यह एक संवेदनशील मामला है इसलिए कृपया सब लोग इसको ध्यान में रखें और इतिहास को समझकर उस हिसाब से बात करें तो अच्छा होगा। I have decided, in my own discretion, to allow discussion on this. Each Party will be given two to three minutes. Senior Party leaders can speak up to three minutes and others can take two minutes. We will complete it before 1 o' clock. We will start with the Leader of the Opposition.

DISCUSSION ON THE FINAL DRAFT OF THE NATIONAL REGISTER OF CITIZENS IN ASSAM

विपक्ष के नेता (श्री गुलाम नबी आज़ाद)ः माननीय चेयरमैन साहब, मैं आपका आभारी हूं कि आपने Question Hour को suspend किया। जैसा आपने खुद ही बताया कि यह बहुत ही संवेदनशील मामला है और यह उचित नहीं होगा कि एक राज्य में अगर कुछ हो रहा है तो पार्लियामेंट में उस पर चर्चा न हो। वह हमारे देश का हिस्सा है और देश के किसी भी हिस्से में

^{*}Not recorded.

अगर कोई तकलीफ होती है तो सदन में उसकी आवाज़ सुनी जानी चाहिए। सर, मैं ज्यादा समय नहीं लूंगा। यह किसी जाति, धर्म या किसी विशेष इलाके की बात नहीं है। यह मानवाधिकार का विषय है। मैं जानता हूं, मेरी पार्टी भी और अधिकतर जो विपक्ष के नेता हैं, वे इसे मानवाधिकार का issue मानकर आगे लाना चाहते हैं। हम नहीं चाहते कि हमारे देश में कोई भी, जो genuine हिन्दुस्तानी है, उसकी जाति, उसका धर्म, उसके ethnic roots जो भी हों, उसको देश से बाहर किया जाए। ऐसा नहीं होना चाहिए। जो 40 लाख की संख्या है, वह बहुत बड़ी संख्या है। यह 40 लाख की संख्या सिर्फ adults की है। अगर इनका परिवार जोड़ेगे तो यह डेढ़-दो करोड़ तक चला जाता है। तो डेढ़-दो करोड़ की संख्या के बारे में निर्णय लेना कोई आसान काम नहीं है। इसके बहुत ramifications हो सकते हैं। यह केवल असम का सवाल नहीं है — बंगाल का है, नॉर्थ-ईस्ट का है, बिहार का है और नेपाल चाहे अलग देश है, लेकिन हिन्दुस्तान में कश्मीर से कन्याकृमारी तक कौन सा ऐसा घर नहीं है, जहां हमारे नेपाली भाई और बहनें काम नहीं करतीं। इसी तरह से, असम के हमारे जो बंगाली भाई हैं, वे भी देश के हर एक हिस्से में हैं। नेपाल हमारा नेबरिंग देश है और हमारे उनके साथ निकट के संबंध हैं, उन पर भी इसका प्रभाव पड़ सकता है। लिहाज़ा इन तमाम चीज़ों को देखते हुए, मैं तीन-चार सुझाव माननीय गृह मंत्री जी को देना चाहता हूं। एक तो एनआरसी में, साबित करने के लिए, उस व्यक्ति पर ही जिम्मेदारी नहीं ठोकनी चाहिए कि तुम साबित करो, सरकार को भी साबित करना चाहिए। The onus should not only be on person, the onus should lay on the Government also. ऐसे तो आप कचहरी में खड़ा करते हैं कि आपका नाम नहीं है, आपका पता नहीं है, अगर उसका पता नहीं है, तो हमारे देश में सभी लोग इतने पढ़े-लिखे नहीं हैं कि सबको मालूम हो। इसलिए onus Government पर भी होगा। केंद्रीय सरकार और राज्य सरकार को हर व्यक्ति के लिए legal assistance का प्रावधान करना चाहिए। तीसरा प्वाइंट, किसी भी व्यक्ति का harassment नहीं होना चाहिए। Government of India और State Government of Assam को उसकी रिस्पॉसिबिलिटी लेनी चाहिए। मेरा चौथा प्वाइंट है कि जो 16 बिंदु हैं, जो 16 टाइप के सबूत चाहिए, अगर कानूनन एक भी सबूत इन 16 में से मिल जाए, तो वह काफी है। हमारी जानकारी के अनुसार, यह कानून में है। माननीय अध्यक्ष जी हँस रहे हैं। ये 16 सबूत हैं और इन 16 में से कोई भी सबूत उनके पास हो, तो वह आपके लिए काफी है और इस पर आपको strictly चलना चाहिए। आपने कानून में एक लिखा है, लेकिन आप पांच सबूत मांग रहे हैं। जब आपने कानून में एक लिखा है तो ...(व्यवधान)...

*جناب غلام نبی آزاد: مائئے چیئرمی صاحب، می آپ کا آبھاری ہوں کہ آپ نے کوئشچن آور کو سسپیٹ کی جیا آپ نے خود دی بتای کہ بھ بہت دی سنوین۔شیل معاملہ ہے۔ اور بھ مناسب نہیں ہوگا کہ ایک راچی می اگر کچھہ ہو رہا ہے تو پارلمینٹ می اس پر چرچا نہ ہو۔ وہ ہمارے دیش کا حصہ ہے اور دیش کے کسی بھی حصے می اگر کوئی تکلیف ہوئی ہے تو سدن می اس کی آواز سری جاری چاہئے۔ سر، می زیادہ وقت نہی لوں گا۔ یہ کسی جائی، دھرم یا کسی خاص جائے۔

[†] Transliteration in Urdu script.

رتعالی بهائ اور بهری کام نمی کرسی.

اس طرح سے ، آسام کے ہمارے جو بنگائی بھائی ہی، وہ بھی دی کے ہر ایک حصے میں ہی۔ ری ال ہمارا ریونگ دی ہے اور ہمارے ان کے ساتھ نزدیکی تعلقات می، ان پر بھی اس کا اثر پڑسکتا ہے۔ لہذا ان تمام چی وں کو دی ہے ہوئے ہوئے، می سی چی چار سجھاؤ ماری کے گرہ منتری جی کو دی چاہتا ہو۔ ایک تو ای آر سی می، ثابت کرنے کے لیے، اس شخص پر می ذمہ داری نمی ٹھوکری چاہی کہ تم ثابت کرو، سرکار کو بھی ثابت کرنا چاہی ۔

The onus should not only ای وہی نوی کی اور سرکار کو بھی ثابت کرنا چاہی ۔

be on person, the onus should lay on the Government also.

آپ کچہری می کھڑا کرتے ہی کہ آپ کا نام نمی ہے، آپ کا پتہ نمی ہے، اگر اس
کا پتہ نمی ہے، تو ہمارے دی می سبھی لوگ اتنے پڑھے لکھے نمی ہی کہ سب
کو معلوم ہو۔ اس لئے onus Government پر بھی ہوگا۔ مرکزی سرکار اور راجی
سرکار کو ہر شخص کے لئے legal assistance کا پراودھان کرنا چاہئے۔ بھیرا
پوائٹے کسی بھی شخص کا حراسم بھٹ نمی ہونا چاہئے۔ گورنمنٹ آف انڈی اور
اسٹے گورنمنٹ آف آسام کو اس کی ری پہانس بھائی لئے کی چاہئے۔ می ا چوتھا پوائنٹ

ہے کہ جو 16 ہدو دی، جو 16 ثانب کے ثبوت چاہئے، اگر قانوناً ایک بھی ثبوت ان 16 می سے مل جائے، تو وہ کافئ ہے۔ ہماری جانکاری کے مطابق، بی قانون می ہے۔ ماریخے ادھیکٹ جی ہنس رہے دی۔ بی 16 ثبوت دی اور ان 16 می سے کوئی بھی ثبوت ان کے پاس ہو، تو وہ آپ کے لیٹے کافئ ہے اور اس پر آپ کو strictly چلانا چاہئے۔ آپ نے لکھا ہے کہ قانون ایک ہے، لیکن آپ پانچ ثبوت مانگ رہے دی۔ جب آپ نے قانون می ایک لکھا ہے تو ۔ (مداخلت)۔۔۔

MR. CHAIRMAN: Please, no commentary. ...(Interruptions)...

श्री गुलाम नबी आज़ाद: जैसा कि मैंने कहा कि इसको मानव अधिकार का विषय मानकर लेना चाहिए, न कि किसी धर्म और जाति के लिए और न इसे किसी पोलिटिकल पार्टी को अपनी राजनीति और वोट के लिए इस्तेमाल करना चाहिए। विशेष रूप से जो वहां की सरकार है और जो यहां की सरकार है, वे दोनों इसे राजनीति का मुद्दा और वोट की मशीन न बनाएं, बल्कि मानव अधिकार का विषय समझकर, इसमें निर्णय और न्याय करें, धन्यवाद।

†جناب غلام نبی آزاد: جیسا کہ میں نے کہا کہ اس کو انسانی حقوق کا موضوع مان کر لن یا چاہئے، نہ کہ کسی دھرم اور جاتی کے لئے اور نہ اسے کسی پولٹ یکل پارٹی کو اپنی راجنیتی اور ووٹ کے لئے استعمال کرنا چاہئے۔ خاص طور سے جو وہاں کی سرکار ہے اور جو ہ یاں کی سرکار ہے، اسے راجنیتی کا مدّعا اور ووٹ کی مشین نہ بنائیں، بلکہ انسانی حقوق کا موضوع سمجھہ کر، اس مییں فیصلہ اور انصاف کریں، دھنیواد۔

श्री सभापतिः धन्यवाद, गुलाम नबी जी। प्रो. राम गोपाल यादव।

प्रो. राम गोपाल यादव (उत्तर प्रदेश)ः सभापित महोदय, आपको बहुत-बहुत धन्यवाद कि आपने मुझे बोलने का अवसर दिया। यह जो National Register of Citizens of India का मामला है, इसमें बताया जाता है कि लगभग 40 लाख लोगों के नाम हटा दिए गए हैं। यह बहुत ही sensitive issue है। जैसी कि आम चर्चा है कि लोगों के पास वे सबूत हैं या उनमें से कोई एक सबूत है, जिसके बारे में बताया गया है कि अगर वह हो तो उनका नाम रहेगा और उन्हें सिटिज़नशिप मिलेगी। अगर उनके पास सबूत हो, तो उनका नाम नहीं काटा जाना चाहिए। जो नाम काटे गए हैं, उनमें बिहार के लोग भी हैं, बंगाल के लोग भी हैं, उत्तर प्रदेश के लोग भी हैं, हिंदू भी हैं और मुसलमान भी हैं। हमारे संविधान में मौलिक अधिकार हैं और उनमें से एक मौलिक अधिकार यह भी है कि किसी भी नागरिक को कहीं भी रहने का, बसने का और व्यापार करने का हक है। It is a Fundamental Right.

[†] Transliteration in Urdu script.

श्री राम शकल (नाम निर्देशित): यह जम्मू-कश्मीर पर लागू नहीं होता है।

प्रो. राम गोपाल यादवः वह धारा ३७० है। ...(व्यवधान)...

MR. CHAIRMAN: Please. ...(Interruptions)... आपको जब मौका मिलेगा, आप तब बोलिएगा।

प्रो. राम गोपाल यादवः वे ठीक कह रहे हैं, जम्मू-कश्मीर में लागू नहीं होता है। वह धारा 370 अलग है। ...(व्यवधान)...

श्री सभापतिः ठीक है, राम शकल जी। बैठकर बोलना उचित नहीं है। आप नए हैं, थोडा समझ लीजिए। बैठकर नहीं बोलना चाहिए। राम गोपाल जी, अब आप बोलिए।

प्रो. राम गोपाल यादवः सर, मैं यह कह रहा था कि जब यह मौलिक अधिकार है और अगर वैधानिक रूप से कोई सबूत उसके पास है कि वह यहां का नागरिक है, तो उसका नाम डिलीट नहीं किया जा सकता है। मैं कहीं पर पढ रहा था तो मुझे पता लगा कि जो पहले रजिस्टर बना, उसमें असम के एक सांसद का नाम भी काट दिया गया था। इसमें बहुत सावधानी बरतने की जरूरत है। अगर जल्दबाजी में किसी का नाम काट दिया जाएगा, तो वह कहां पर जाएगा? मान लीजिए, अगर वह हमारे देश का नहीं है, तो वह अपने देश में चला जाएगा, लेकिन हमारे ही देश के व्यक्ति का अगर नाम काट दिया जाएगा, तो फिर वह कहां पर जाकर रहेगा? This is the problem. यह प्रॉब्लम सारे लोगों के सामने है, उनके बच्चों के सामने भी होगी। सभापति महोदय, मैं आपके माध्यम से माननीय गृह मंत्री जी से कहना चाहूंगा कि आप इसको ठीक तरीके से दिखवा लीजिए। अगर लोगों के पास कोई valid सबूत है, तो उनके नाम जोड़ने के आदेश जरूर दिए जाएं।

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I am speaking with great agony that 40,07,700 people have lost their identity. Sir, about 80 per cent of their bureaucracy, employees and all, are from the Assamese community. The All Assam Students Union had spearheaded this agitation. There is the National Registration of Citizenship, which they have to get. This was started to weed out the foreigners, who have migrated from Bangladesh due to prosecution. Now, the Assamese community does not want all these people and they want to weed them out. But most of them are actually Indians. Those 40,07,700 people are having sleepless nights. There is one family from Tamil Nadu. A girl from Tamil Nadu has been married to an Assamese boy. She was born in 1973. But her parents don't have her birth certificate or anything else. Her husband and her in-laws have got the legal identity but this girl has nothing. Her name has been removed from that list. She is an Indian. ...(Interruptions)...

श्री सभापतिः प्लीज ...(व्यवधान)... दूसरी साइड से कोई और कुछ कहेगा। फिर यही होगा। ...(व्यवधान)...

...Citizens In Assam

SHRIMATI VIJILA SATHYANANTH: She is an Indian. ... (Interruptions)... She is from Tamil Nadu. The Assamese people need not have to show any documents before 1971 but only the other people have to show the documents before 1971. So they have to undergo a long process. They have to go before a foreign tribunal. They have to face that tribunal. It is a long legal process. But, the Assamese people don't have to show any documents. They can either show bank documents or land documents, or birth certificate, which this girl does not have. ...(Interruptions)...

MR. CHAIRMAN: That is not the case. ...(Interruptions)...

SHRIMATI VIJILA SATHYANANTH: The girl does not have that. Her parents don't have anything. She is a Tamilian, she is an Indian. But she has no identity. Now her name is not there. Where will she go? Sir, the Indians should be given the right. But why are they neglected? And why are they all losing their identity? The people are suffering. This is all I wanted to raise on behalf of my party.

MR. CHAIRMAN: Thank you. Let us not take the names of any region, religion or community because it is unnecessary. Now, Shri Sukhendu Sekhar Ray.

SHRI SUKHENDU SEKHAR RAY (West Bengal): *Thank you, Sir. I would like to speak in Bangla. We can see from the final draft of the National Register for Citizens, which has been published some days ago, that 40 lakh people have been rendered country-less with the single stroke of a pen. It has never happened anywhere in the world in all times. If anyone can show me that 40 lakh people have been rendered country-less anywhere in the world with just a stroke of the pen at any time, I shall withdraw my comment. We have seen that it includes common citizens of India, also referred to by Shrimati Vijila Sathyananth; even the names of defence personnel, Government officials, the names of former Member of Parliament, and Deputy Speaker wibe have been struck off. In this way, a large number of people are being rendered country-less with an intention. Sir, on 31st December, 2017, just six months ago, as per government records, 2 lakh 40 thousand people were identified as D-voter, it means doubtful voters, in Assam. I do not know how this number of 2 lakh 40 thousand went up to 40 lakh within just six months. We want to know from the government what magical thing made the number rise to 40 lakh within six months. Sir, it has been said that everything is being done as per the orders of the Hon'ble Supreme Court. It has been said on the part of the government. I have the order of the Supreme Court. I want to quote, with your permission, a line from the orders of the Supreme Court dated 5 December, 2018 and I quote. I quote the order of the Supreme Court dated 5th December, 2017. It says, "Citizens who are

^{*}English translation of the original speech made in Bangla.

originally residents of the State of Assam, and those who are not, are at par for inclusion in the NRC." This is the order of the Supreme Court.

And this Order has been trampled and confusion has been spread among the public that everything is being done as per the orders of the Supreme Court. This is totally untrue and the government must withdraw this type of comment. Sir, my second point is about the citizens - as Shri Ramgopalji just mentioned - that Article 19 of the Constitution, which gives right to every citizen to reside and settle in any part of the territory of India, is being breached. Sir, not only that, Article 10 and Article 11 of the Constitution in regard to citizenship are also being violated. And the basis of our Citizenship Act - Jus soli and Jus sanguinis - this principle is also being trampled. Sir, lastly I would mention that in the Charters of the United Nations - the Convention of the United Nations of 1951, and UN Protocol of 1967 and the Resolution adopted by the UN on 12 December, 1996 - to which India is also a signatory, it has been clearly said:

"It reiterates the relationship between safeguarding human rights and preventing refugee situation; recognises the effective promotion and protection of human rights and fundamental freedom."

MR. CHAIRMAN: Please, please...

SHRI SUKHENDU SEKHAR RAY: *Sir, I would like to say in conclusion that the UN Convention of Human Rights has also been violated and that's why our leader Mamata Banerjee has called for immediate withdrawal of the NRC. And Sir, just one minute, we want that this Register - we do not have any objection if illegal citizens are thrown out - but no legally valid citizen should be struck out which is being done through this Register. We demand that the Human Rights body of the united nations and no other organisation, should supervise the situation. We also want the Hon'ble Prime Minister to come to the House and make a statement here to apprise the country.

MR. CHAIRMAN: I have to go to the next speaker.

SHRI PRASANNA ACHARYA (Odisha): Sir, this is such a sensitive issue that we must deal with it with utmost care, without temptation. Sir, as you know, this has a very long background, and for decades together, there was an agitation going on there, particularly, led by the youth and students of Assam. The very people, who were agitating, they came to power, and they remained in power for ten years in Assam, but, nothing was initiated in this regard. If I remember correctly, long back, one hon. Governor wrote to the Central Government and made certain

^{*}English translation of the original speech made in Bangla.

[Shri Prasanna Acharya]

recommendations. People went to the Supreme Court, and on the directive of the Supreme Court, the present Government has initiated this.

Sir, I would like to say one thing, with due apology. Number one, none, as the LoP was very correctly saying, should try to do politics on this issue. Number two, none of us also should read politics in it. I appeal to all of you, let us not do politics on it, and what has been done regarding this NRC, let us not try to read politics in it because, it is a very, very sensitive issue. Third thing I would like to say is this. Let us be very careful. Yes, there have been a number of defects and irregularities in the process of the registration work. I would urge upon the hon. Home Minister to give a commitment to this House that all those irregularities and mistakes would be taken care of, as is being demanded by Sukhenduji. It is a very serious issue. But, Sir, we also have to take care of the national security aspect. Under the heat of an argument, let us not forget that there is an issue of national security involved in this. I would urge the Government; I would urge the whole House to be very careful about this because many national security issues are also involved in it. Humanitarian consideration issue is also there. Sukhenduji was very emotional on it; he is correct, Sir, because humanitarian issue is also involved in this. I would urge the Government to be very careful. This is a very sensitive issue. This is an issue concerning not only Assam but also concerning the whole nation. It concerns, firstly, the security of the nation; secondly, the humanitarian concern. Thirdly, all the irregularities, mistakes, or defects that have occurred during the process of this registration should also be taken care of by the Government.

MR. CHAIRMAN: Thank you. It was very constructive.

SHRI RIPUN BORA: Sir, *

MR. CHAIRMAN: It is not going on record, please sit down. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, he is from Assam.

MR. CHAIRMAN: I agree. ...(Interruptions)... Now, Shri Y. S. Chowdary.

SHRI Y. S. CHOWDARY (Andhra Pradesh): Sir, this is a clear-cut failure on the part of the NRC. I am sure, they might not have followed the standard operating procedure. Otherwise, this failure would not have taken place. Particularly, when we are talking about the technology-era, India is supposed to be ahead in technology. I don't know how they have missed on this. Before telling somebody that he did not belong to our nation, was there any redressal mechanism adopted? I don't know. What

^{*} Not recorded

did they want to do? If somebody goes to any country without a proper visa, it is the airline's responsibility to bring him back to his country. Here, I don't understand NRC's thinking on what to do with these 40 lakh people and where to send them. From our country, simply declaring an individual as a refugee really reflects badly on the part of the Government. One of my suggestions is that this matter can be referred to a Parliamentary Committee headed by some hon. Member to redress this issue properly. Otherwise, this can happen in some other State also. It can happen across the nation, anywhere. Our country has enough issues - I don't call them problems - of caste, colour, creed, community, language and all. This should not become another burning issue. It can happen in any other State. Thank you.

SHRI T. K. RANGARAJAN (Tamil Nadu): Mr. Chairman, Sir, thank you for giving me an opportunity to speak on a very important subject. As correctly pointed out by the Leader of the Opposition, it is a national issue; it is not a State issue. I urge upon the Government not to go by the NCR report. I have read it. Some two hundred years back, some south Indians went to Assam and other areas. There is a history which was correctly pointed out by my AIADMK friend. So, historically, people are moving from here and there. Now, people are coming to the south. In Kerala, you can see Nepalese and people from Odisha. In Tamil Nadu, you can see a lot of Bengalis and Nepalese working. Tomorrow, anybody can say that one is not a citizen of India. So, this is a very serious issue. The CPI (Marxist) is concerned about this. The Government should give a proper answer. Forty lakh families means, as correctly pointed out, two crore people. How will their minds be? Sir, this House unanimously said that that report is illegal.

MR. CHAIRMAN: No, no. ...(Interruptions)...That is not the way. ...(Interruptions)...

SHRI T. K. RANGARAJAN: They are all our citizens...(Interruptions)... This House did not accept it. ...(Interruptions)... They are citizens of India. ...(Interruptions)...

MR. CHAIRMAN: That is not the way. ...(Interruptions)...

SHRI T. K. RANGARAJAN: That is my opinion. ...(Interruptions)... This is my opinion. ...(Interruptions)...

MR. CHAIRMAN: You said, 'the House', that is why 'problem'. ...(Interruptions)... Your opinion is okay. ...(Interruptions)...

SHRI T. K. RANGARAJAN: This is my opinion. ...(Interruptions)...

MR. CHAIRMAN: You have got every right to have your opinion. ...(Interruptions)... But, you should not say of the 'House'. ...(Interruptions)...

...Citizens In Assam

SHRI T. K. RANGARAJAN: Let the House reject my opinion. ...(Interruptions)...

MR. CHAIRMAN: You please sit down. ...(Interruptions)... Prof. Manoj Kumar Jha. ...(Interruptions)... प्लीज, आप बैठ जाइए। ...(व्यवधान)...

प्रो. मनोज कुमार झा (बिहार): सभापति महोदय, शुक्रिया, मैं आपके माध्यम से। माननीय गृह मंत्री जी से, जो सदन में बैठे हुए हैं, निवेदन करना चाहूंगा। मेरा मानना है कि आज यहां पर जो बात चल रही है, बरसों तक हमें सदन की एक आवाज़ बार-बार सूननी पड़ेगी। सर, मेरा एनआरसी के प्रोसेस से कोई विरोध नहीं है, लेकिन हमें यह सचमूच मानना होगा कि it cannot remain solely a heartless bureaucratic exercise, it has to have a humanitarian angle. सर, यह मानवीय संवेदना का प्रश्न है। जब मैं बिहार से दिल्ली आया था, तो घर छूटने का एहसास हुआ था और बड़ी मुश्किल से दिल्ली ने मुझे अपनाया था। ऐसे कई उदाहरण हैं, जहां एक ही परिवार के दो सदस्य तो यहां के नागरिक हैं, बाकी तीन सदस्य नागरिक नहीं हैं।

माननीय सभापति महोदय, मैं आपके माध्यम से सिर्फ इतना ही आग्रह करूंगा कि व्यक्ति समुदाय में रहता है। उसकी पड़ताल की प्रक्रिया एक समुदाय के माध्यम से भी होती है। आखिर में में यह कहना चाहता हूं कि nothing of this sort, it is a humanitarian crisis that we are dealing with. Let us not resort to dog-whistled politics, which gives a very misleading signal to everyone. सर, हिन्दुस्तान एक कारवां है और उस कारवां को हमें बचाना होगा, शुक्रिया।

श्री वीर सिंह (उत्तर प्रदेश): सभापति महोदय, आज हम सबके सामने असम की जो समस्या है, वह बहुत ही संवेदनशील समस्या है। इस समस्या का समाधान हम सभी दलों को आपस में तालमेल करके करना चाहिए। आज 40 लाख लोगों की नागरिकता समाप्त करने की जो बात चल रही है, इस संबंध में मैं कहना चाहुंगा कि इसमें जो 16 बिन्दु दिए गए हैं, यदि इनमें से कोई भी बिन्दु उन लोगों के हक़ में पाया जाता है, तो उनकी नागरिकता को समाप्त न किया जाए। असम में बंगलादेश के ही नहीं, उत्तर प्रदेश, बिहार व अन्य प्रदेशों के लोग भी अपनी रोज़ी-रोटी के लिए पहुंचे हुए हैं। यदि वहां ऐसे कुछ लोग पाए जाते हैं, तो उनकी नागरिकता समाप्त न की जाए। इस संवेदनशील मुद्दे पर हम सभी को सोचसमझकर निर्णय लेना चाहिए, यही माननीय गृह मंत्री जी से मेरा निवेदन है, धन्यवाद।

SHRI MAJEED MEMON (Maharashtra): Thank you, hon. Chairman. Sir, this issue must not be considered as a religious or political issue. This is purely a human issue and forty lakh people are now to be disfranchised or may be asked that 'you are no Indian citizens' on the basis of a certain survey, which is seeking some kind of authority from Supreme Court judgement. Now let us understand what is the Supreme Court judgement. As already communicated to this House, the Constitutional values with regard to the rights of an Indian citizen are that every Indian citizen has an emphatic, unfettered right to dwell and settle in any State of the country, any part of the country. Therefore, those who have no evidence with regard to their settlement or their existence within the State of Assam for the past forty-five years cannot be denied the right of citizenship at all. Now, I will only for the benefit of the House give you what are the conclusions of the Supreme Court when it gave this direction under rules umbrella the hon. Home Minister is trying to take refuge to. ...(Interruptions)...

MR. CHAIRMAN: Please. ...(Interruptions)... You will lose your time. ...(Interruptions)... That has already been referred to. ...(Interruptions)...

SHRI MAJEED MEMON: Now I would only request the hon. Home Minister, who is present here, that forty lakh people and, as pointed out earlier by the Leader of the Opposition, it would multiply much more because every individual has four or five inmates in the house. So, it would go beyond one crore. Have you ever thought of these people? They are all human beings, they are all living beings. Where are they going to go? Some Bharatiya Janata Party people or some leaders made statement publicly that they can go back to their original countries. Fifty years onwards, from 1972, if some people have stayed here, this is second generation or probably third generation now if you want to unsettle such a huge number, we become a laughing stock for the whole world. Where are they going to go? They cannot be dumped in Bengal creek. No nation will accept them. Where are they going to live? So, I wish and I only request humbly to the hon. Home Minister to have a relook at the whole thing. Your exercise with regard to identifying unauthorised people may have to be doubly checked. Out of sixteen pieces of evidence, as pointed out by the Leader of the Opposition, that are required, if anyone of them is enough, it should be considered and accepted for their existence. Thank you very much.

SHRI DHARMAPURI SRINIVAS (Telangana): Respected Sir, the very fact that the Upper House is worried about the situation that is prevailing in Assam, and how dangerous it could be, one can understand. In these circumstances, what I feel is, basically, at least, now, the country should start realising that when the question of refugees comes up, in the beginning itself, we will have to be careful. Now, 40 lakh people are being identified as refugees and if we try to do anything, that will boomerang. Instead, once again the population has to be enumerated and properly checked up. They should be given an opportunity. Our country is so famous because of unity in diversity. In such a country, having been in the country for more than 30-40 years, such a situation should not have arisen. The Government can reconsider and re-evaluate it and take appropriate decision so that in the name of Bharat in the Universe, a country which is so popular as a secular country, a democracy with so many diversions, people would accept it and the issue is sorted out differently. It should not be neglected anymore.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Chairman, Sir, this issue is not confined to the State of Assam only. Considering this, not only as a serious issue, but also as a sensitive issue, we are discussing about it. Sir, 40 lakhs is not a small number. Sir, this comprises of people from old age to a child who is going to a school and where will they go? That is the question before us. When even people left without homes are to be worried about, we have to imagine the consequences that may follow when genuine people are deprived of their citizenship. As the LoP said, the responsibility is more on the Government. I think there is nothing to deliberate upon this in detail. Taking this as a very serious issue, I urge the Government to resolve this issue amicably, reasonably at the earliest. Thank you. (Ends)

सरदार सुखदेव सिंह ढिंडसा (पंजाब): सर, जिस इश्यू के ऊपर आज बहस हो रही है, वह बहुत सेंसिटिव इश्यू है। 40 लाख लोगों की सिटिज़नशिप खत्म करना बहुत बड़ी बात है। यही नहीं, आप जानते हैं कि 1947 में जब पाकिस्तान और इंडिया बने, तब पंजाब और बंगाल में देखा गया कि वहाँ पर लाखों आदमी, कितने बहन-भाई मरे! यह बात सभी जानते हैं। इसकी repercussions बहुत ही बुरी हो सकती हैं, इसलिए इसको रोकना चाहिए। इसके अलावा, अगर असमीज़ को कोई प्रॉब्लम है, तो उसे भी हल करें। इसमें कोई प्रॉब्लम नहीं है। जैसा आज़ाद साहब ने कहा, यह बात अन्य स्टेटस में भी आहिस्ता-आहिस्ता उठ रही है। किसी स्टेट में, जैसे पंजाब में ही ऐसे मिलियन लोग हैं। उनमें कितने मिलियन ऐसे होंगे, जो बिहार, असम, यूपी और किसी अन्य राज्य से आये हैं। इसी तरह बाकी स्टेट्स में भी लोग आये हैं, दिल्ली में भी बहुत आ रहे हैं। इसलिए इस मसले को यहाँ ही हल करना चाहिए। अगर यह बहुत बढ़ गया, तो बहुत मुश्किल हो जाएगी। मैं दूसरी बात यह कहना चाहता हूँ कि यह जो सिटिज़नशिप का इश्यू है, इसे मैंने ज़ीरो ऑवर में भी उठाया था। यहाँ अफगानिस्तान से सिख और हिन्द आये हैं, उनमें से बहुत से लोग यहाँ पर 20 साल से रह रहे हैं, लेकिन उनको सिटिज़नशिप नहीं मिल रही है। उसका भी कोई हल होना चाहिए। लोक सभा ने एक बिल पास कर दिया है, जो हमारे हाउस में पेंडिग पड़ा हुआ है। तीसरी और अंतिम बात में कहना चाहुंगा कि देश में कई minorities हैं, मेरा भी उनसे रिश्ता है, मैं भी minority से संबंधित हूं। सरकार को ऐसा काम करना चाहिए ताकि देश में सभी minorities ऐसा समझें कि यह हमारा देश है, सरकार भी समझे कि हम सब एक हैं। इसलिए मेरी हाउस से विनती है कि मेरी बातों पर जरूर ध्यान दे।

श्री सभापतिः धन्यवाद। ...(व्यवधान)... श्री संजय सिंह।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): महोदय, अभी एल.ओ.पी. महोदय और दूसरे कई माननीय सदस्यों ने इस बात पर चिन्ता ज़ाहिर की कि इस मुद्दे को धार्मिक रंग नहीं देना चाहिए, जातीयता का रंग नहीं देना चाहिए और सरकार को इस पर मानवीयता के आधार पर लेकर कोई निर्णय लेना चाहिए, क्योंकि इसमें 40 लाख लोगों और उनके परिवारों का प्रश्न निहित है। जितनी बातें भी आप कर लें, लेकिन अगर आपने इस फार्मूले को जमीन पर लागू किया तो आप राज्यों के बीच में झगड़े शुरू करा देंगे, राज्यों के बीच में विवाद शुरू करा देंगे और राज्यों के बीच में लड़ाइयां शुरू करा देंगे। मुझे लगता है कि यह पूरा मामला, माफ कीजिएगा,

इस समय सरकार के लोग बहुत खुश होंगे कि इस विषय पर खूब चर्चा हो, टी.वी. के एंकर्स भी बहुत खुश होंगे कि उनकी टी.आर.पी ...(व्यवधान)...

श्री सभापतिः आप विषय पर आइए। ...(व्यवधान)...

श्री संजय सिंहः टी.वी. के एंकर्स भी खुश होंगे। ...(व्यवधान)... इसलिए आपके माध्यम से मेरा सरकार से निवेदन है कि वह बिहार, उत्तर प्रदेश, बंगाल के ही नहीं, किसी भी नागरिक के अधिकार को छीनने का काम न करे और जो अपने ही देश में अपने ही नागरिकों को refugee बनाने का काम कर रही है, इसे रोका जाए, बहुत-बहुत धन्यवाद।

श्री सभापतिः मीर मोहम्मद फ़ैयाज। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)... श्री विजयसाई रेड्डी। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)...

श्री संजय सिंहः*

श्री सभापतिः यह allowed नहीं है। संजय सिंह जी, आप बैठ जाइए। ...(व्यवधान)... बैठ जाइए, संजय सिंह जी। ...(व्यवधान)... यदि कोई politics करना चाहे तो सदन के बाहर करे, अंदर नहीं। ...(व्यवधान)... एक-दूसरे के ऊपर आरोप नहीं लगाने हैं। ...(व्यवधान)... चेयर की बिना अनुमति किसी को नहीं बोलना चाहिए। ...(व्यवधान)... यदि कोई माननीय सदस्य बोलता है तो वह रिकॉर्ड में नहीं जाएगा। ...(व्यवधान)... श्री विजयसाई रेड्डी ...(व्यवधान)... Please, please. आप बैठ जाइए। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)...

श्री नीरज शेखरः*

श्री सभापतिः सबको ठीक करना पड़ेगा न? ...(व्यवधान)... मेरा काम वही है। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)... यदि कोई भी माननीय सदस्य बिना चेयरमैन की अनुमित के खड़े होते हैं, उन्हें ठीक करना पड़ेगा। ...(व्यवधान)... सब लोग इस बारे में सोच लीजिए। ...(व्यवधान)... Please, please. Nothing will go on record. ...(व्यवधान)...

श्री सुखेन्द्र शेखर रायः*

श्री नीरज शेखरः*

श्री सभापतिः नीरज शेखर जी, आप बैठ जाइए। ...(व्यवधान)... जो रिकॉर्ड में नहीं है, उसके बारे में आप क्यों चिन्ता कर रहे हैं? ...(व्यवधान)... आपको, इनको, उनको, सबको, ...(व्यवधान)... कृपया बैठ जाइए, जिनका नाम लिया है। ...(व्यवधान)... वैसे कई माननीय सदस्यों ने अच्छा बोला है, बहुत constructive सुझाव दिए हैं। ऐसे ही बोलना चाहिए। ...(व्यवधान)... आपका view final है, ऐसा नहीं है। ...(व्यवधान)... सबका है। ...(व्यवधान)...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Chairman, Sir, there is a legal maxim which says that an innocent should not be punished at any cost and, in the process of acquitting innocent, tens and hundreds of real culprits may go

^{*}Not recorded.

...Citizens In Assam

[Shri V. Vijayasai Reddy]

unpunished. This is the legal maxim. My contention is: Real Indian citizens who have migrated there or whose names have been removed from the National Register of Citizens should be restored back. They should not be harassed. And, they should not put to any sort of inconvenience. On the other hand, let us presume that there are some foreign nationals from Bangladesh or some other country migrated to Assam. Still, even though they are not eligible to get citizenship - since they are staying there for the last 40-50 years and even if we ask them to go immediately back to their respective countries, the respective country may not accept to take back them - under the Citizenship Act or rules under migration, the Government may consider them of giving, at least, residential status so that they can stay here peacefully. And, thereafter, their future generations, because they are born here in India, will be entitled for the Indian citizenship.

SHRI D. RAJA (Tamil Nadu): Sir, the State of Assam has gone through huge political turmoil. There was a huge political movement which led to the creation of Assam, and fixed the cut-off year 1971 to define the citizenship. The NRC is the result of this process. But, now, the issue has become very sensitive. It has a potential to impact our relationship with the neighbouring country, Bangladesh. It has a potential to disrupt harmony among our own States, not only in the North-East, but also in East India and North India. Keeping this in view, the Government should handle it very carefully and should see to it that no genuine Indian citizen, irrespective of region, religion, language, is omitted from the National Register.

And, how is the Government going to address this issue? The Government should take the Parliament into confidence. The Government should take the political parties also into confidence. Everything should be done on the basis of a national consensus because this is a very sensitive issue and we should keep in mind the sensitivity which prevails in the State of Assam and also in the rest of the country. This is my appeal to the Union Government.

MR. CHAIRMAN: Thank you, Mr. D. Raja. It was a very constructive speech. Now, Shri Biswajit Daimary.

श्री बिश्वजीत देमारी: सभापति महोदय, मैं आपके माध्यम से इस संबंध में इस हाउस में थोड़ा सा clarification देना चाहता हूँ। ...(व्यवधान)...

श्री सभापतिः प्लीज़, चूंकि वे वहीं के हैं, इसलिए उनको अपनी बात बताने दीजिए। ...(व्यवधान)...

श्री बिश्वजीत देमारी: सर, ये जो 40,07,707 applications रिजेक्ट हुए हैं, ये केवल फैमिलीज़ की संख्या नहीं है, बल्कि इसमें अगर किसी ने application जमा करने के दिन भी जन्म लिया है, तो उसका भी नाम शामिल है, इसलिए यह संख्या बढ़ने की कोई गुंजाइश नहीं है। यह जो 40,07,707 की संख्या है, इसमें परिवार के छोटे से छोटे बच्चे तक included हैं, इसलिए यह बढ़ नहीं सकती है। चूंकि यह परिवारों की संख्या नहीं है, इसलिए यह संख्या बढ़ नहीं सकती है। ...(व्यवधान)... महोदय, इसमें बहुत सारे असमीज़ लोग भी हैं, जिनकी हमारे राज्यों में, भारत के किसी भी राज्य में शादी हुई है, उनके संबंध में संबंधित राज्य यानी legacy data समय पर संबंधित कागजात इश्यू नहीं कर पाए, इसके कारण ये लोग drop out हुए हैं और ये लोग भी इसी ४०,०७,७०७ में हैं, जो कि दो तीन महीने के अंदर. ...(व्यवधान)... अगर हर स्टेट असम के इस विषय को सीरियसली लेकर उन लोगों के जो legacy data हैं, जैसे मैडम ने कहा कि असम में एक शादी हुई है, तो ऐसे केसेज़ के संबंध में असम गवर्नमेंट द्वारा संबंधित राज्यों के संबंधित ऑफिसर्स से डिटेल्स मांगी गई हैं, लेकिन संबंधित राज्यों द्वारा समय पर डिटेल्स उपलब्ध नहीं कराई गईं, ऐसे बहुत सारे इश्यूज़ हैं। ...(व्यवधान)...

श्री सभापतिः प्लीज़, प्लीज़। ...(व्यवधान)...

श्री बिश्वजीत दैमारी: सर, मैं असम से हूँ ...(व्यवधान)... अगर इंडिया का कोई भी राज्य इस विषय को tolerate नहीं करता है, तो * को छोड़ दीजिए, * को छोड़ दीजिए। ...(व्यवधान)...

श्री सभापतिः प्लीज़. प्लीज़। ...(व्यवधान)... उनको अपनी बात रखने दीजिए। ...(व्यवधान)... Please don't provoke others. ...(Interruption)...

श्री विश्वजीत देमारी: सर, वहां पर एनआरसी से किसी भी भारतीय नागरिक को बाहर करने की कोई बात नहीं हो रही है। ...(व्यवधान)...

श्री सभापतिः प्लीज़, आप बैठ जाइए। ...(व्यवधान)...

श्री बिश्वजीत दैमारी: सर, वहां पर जितने भी भारतीय हैं, उन सबका नाम एनआरसी में अपडेट हुआ है। जो भी अपडेट नहीं हुआ, वह इस तरह के ही केसेज़ हैं, जैसे किसी की वहां पर शादी हुई है या ऐसे ही और जो केसेज़ हैं, उनके बारे में संबंधित राज्यों से उनकी डिटेल्स मांगी गई हैं, परंतु उनकी डिटेल्स समय पर नहीं पहुंच पाई, इसलिए अभी उनको रोका गया है। इसके संबंध में जब यह घोषणा की गई कि इन 40,07,707 पर कोई एक्शन नहीं लिया जाएगा, तब नॉर्थ ईस्ट के इंचार्ज, ज्वाइंट सेक्रेटरी (होम) भी वहां मौजूद थे। ...(व्यवधान)... यह already declare किया गया है। ...(व्यवधान)... ये 40,07,707 लोग फिर से आवेदन कर सकते हैं, अपने-अपने कागज सबमिट कर सकते हैं। जो लोग सही तरीके से सारे कागज़ात दे देंगे, उनका रजिस्ट्रेशन हो जाएगा। उसमें कोई शंका होने की बात ही नहीं है। ...(व्यवधान)... इसलिए असम में आज इस विषय को लेकर कोई झगड़ा नहीं है, कोई संग्राम नहीं है। ...(व्यवधान)... सबको विश्वास है कि जो लोग रह गए हैं, उनका फिर से अपडेट हो जाएगा, जब वे लोग टाइम पर अपने कागज़ दे देंगे। ...(व्यवधान)... इसको लेकर कोई शंका नहीं होनी चाहिए। ...(व्यवधान)... वहाँ पर किसी भी भारतीय आदमी को drop नहीं किया जाएगा। ...(व्यवधान)...

^{*} Expunged as ordered by the Chair.

श्री सभापतिः हो गया, प्लीज़ ...(व्यवधान)... Shri Jose K. Mani. ...(Interruptions)... वे वहाँ से हैं, उनका भी कुछ होगा, इसलिए वे बोल रहे हैं। इसमें क्या प्रॉब्लम है? ...(व्यवधान)... आपको अधिकार नहीं दिया है न! ...(व्यवधान)... आप क्यों बीच में ...(व्यवधान)... He is an independent Member. Please ...(Interruptions)...

SHRI AHAMED HASSAN: *

श्री सभापतिः प्लीज़, आप बैठ जाइए। यह रिकॉर्ड में नहीं जाएगा। ...(व्यवधान)... आप कृपया बैठ जाइए। ...(व्यवधान)...

SHRI JOSE K. MANI (Kerala): Mr. Chairman, Sir, this issue of the NRC is not an issue of Assam as such. It is a national issue, a constitutional issue and also a human rights issue. I would like to make a three-point observation here. It was learnt that even names of people who had submitted proper documents were eliminated. So, it is injustice done to them. Secondly, never ever were the stakeholders consulted, including the political parties or the neighbouring States. The third part of it is that the Government is not clear about one thing; let us say out of the 40 lakhs, 1,000 people do not have proper documents at all; what is the action that would be taken by the Government? Are they being allowed to migrate to the other States or would those 40 lakh people be deported to other countries? It would become a global issue then. ...(Interruptions)... That is the main issue now. The Government should have a proper roadmap to address this issue. That is my submission. Thank you, Sir.

SHRI SWAPAN DASGUPTA (Nominated): Sir, it is very sad that it has taken this crisis to initiate a debate on one of the gravest problems which Assam has faced, which the North-East has faced. This NRC did not come out of thin air. It was preceded by a sustained agitation in which hundreds of people lost their lives, in which there was a huge emotional outpouring in Assam and in other parts of the North-East. Even now that sentiment still remains. There is a perception, which is not quantified, that there is a large foreigner population living in Assam. We can only deny this at our own peril. Whether it is 40 lakhs, whether it is more, whether it is less, whether the NRC has made mistakes, these are issues that naturally need to be rectified. No Indian citizen can actually be excluded, but the larger issue, Sir, is that citizenship is different from being on the electoral rolls. And that is a crucial difference which is there, and I am very glad that the hon. Chief Minister of Assam has pointed out that there can be no deportations, because the question of deportation would naturally invite international... ...(Interruptions)... He clarified the issue. ...(Interruptions)...

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^{*}Not recorded

MR. CHAIRMAN: Please. ...(Interruptions)... He said it. ...(Interruptions)... I will have to take the names. ...(Interruptions)... Your Leaders have spoken very well. ...(Interruptions)...

SHRI SWAPAN DASGUPTA: So, there is no question of deportation. But, Sir, my only appeal is, let there be a rigorous scrutiny. Let there be a fair scrutiny, but let us not be in denial that there is a real problem in Assam.

MR. CHAIRMAN: Thank you. Shri Amitbhai Shah.

SHRI SUKHENDU SEKHAR RAY: Sir, I have a point of order.

MR. CHAIRMAN: What is your point of order?

SHRI SUKHENDU SEKHAR RAY: Sir, Article 51A(c) of the Constitution says, "It shall be the duty of every citizen to uphold and protect the sovereignty, unity and integrity of India." Now, one of the hon. Members, while making his submissions, said * को छोड़ दो। It means ...(Interruptions)...

MR. CHAIRMAN: There is no point of order in this, please. ..(Interruptions)... He was expressing his agony. ...(Interruptions)...

SHRI SUKHENDU SEKHAR RAY: No, Sir. This should not form part of the record. ...(Interruptions)...

SHRI NEERAJ SHEKHAR: No, Sir. How can you allow this? ...(Interruptions)...

SHRI SUKHENDU SEKHAR RAY: Sir, this should not form part of the record. ...(Interruptions)...

श्री सभापतिः प्लीज, आप बैट जाइए। ...(व्यवधान).... प्लीज, बैट जाइए। ...(व्यवधान)... आप बैट जाइए। ...(व्यवधान)... किसी को छोड़ने का सवाल नहीं है, यह देश एक है। ...(व्यवधान)... Go to your seats. ...(Interruptions)... This is not the way. ...(Interruptions).. You had your say and then you do this! This means, you come prepared. ...(Interruptions)... Don't you want the debate to take place? ...(Interruptions)... Don't you want the debate to take place? ...(Interruptions).. Don't you want to hear the other side? ...(Interruptions)... Nothing shall go on record. ...(Interruptions)... Nothing shall go on record. ...(Interruptions)... Go to your seats. ...(Interruptions)... Go to your seats. ...(Interruptions)... The Minister has come to address all the concerns. ...(Interruptions)... On the point of order raised by Shri Sukhendu Sekhar Ray, I am going to answer that. ...(Interruptions)... आप वापस जाइए! ...(व्यवधान)... You can't force the Chair like this. ...(Interruptions)... आप लोग अपनी जगह पर बैठ जाइए ...(व्यवधान)... उन्होंने पॉइंट

^{*}Expunged as ordered by the Chair.

[श्री सभापति]

42 Discussion on the...

ऑफ ऑर्डर रेज़ किया है, मैं देख रहा हूं ...(व्यवधान)... प्लीज़ आप वापस जाइए। ...(व्यवधान)... Nothing will go on record except the point of order. ...(Interruptions)... I have gone through it. ...(Interruptions)...

SHRI SUKHENDU SEKHAR RAY: Sir, that part should be expunged.

MR. CHAIRMAN: You have raised a point of order; you know how the House functions. The Member, whatever may be the reason or provocation, should not say that that particular State को छोड़ दीजिए, किसी को जाने दीजिए। That is not proper. So, that word has been removed from the record. किसी को जाने देंगे, क्या हर एक पार्टी को एक-एक स्टेट छोड़ने का मौका दूंगा? यह गंभीर मामला है।

श्री अमित अनिल चन्द्र शाह (गुजरात): सभापित महोदय, मैं आपका धन्यवाद करता हूं कि आपने मुझे इस महत्वपूर्ण मसले पर विचार व्यक्त करने का मौका दिया है। मैंने सारे विपक्ष के नेताओं को बड़े ध्यान से व धैर्य से सुना है। मैं पूरी बात सुन रहा था। किसी ने यह नहीं कहा कि एनआरसी का मूल कहां है? इस देश में एनआरसी क्यों आया? इसकी भी चर्चा आज इस सदन में होनी चाहिए। असम के अंदर जो समस्या हुई थी, एक बड़ा आंदोलन हुआ, सैकड़ों असमी लड़के शहीद हुए। जब आंदोलन काबू के बाहर हो गया, तो 14 अगस्त 1985, को ...(व्यवधान)...

SHRI ANAND SHARMA: The time slot has gone off. ...(Interruptions)... I am on a point of order. सर, डिजिटल बोर्ड काम नहीं कर रहा है। ...(व्यवधान)...

श्री सभापतिः मेरे सामने टाइम है। आप चिंता मत कीजिए ...(व्यवधान)...

श्री आनन्द शर्माः वह ज़रूरी है। हमको भी देखना ज़रूरी है कि किसके लिए कितना समय है। ...(व्यवधान)...

श्री सभापतिः यह समय तो गया, अभी स्टार्ट करें।

श्री अमित अनिल चन्द्र शाहः मैं अपनी बात समय पर समाप्त करूंगा, आपके इंटरप्शन के टाइम के अलावा। 14 अगस्त 1985, को श्री राजीव गाँधी ने एक असम एकॉर्ड साइन किया। उन्होंने 15 अगस्त के भाषण में लाल किले से इसको डिक्लेयर किया। असम एकॉर्ड की आत्मा क्या थी? असम एकॉर्ड की आत्मा ही एनआरसी थी। एनआरसी का क्या मतलब है, एकॉर्ड में क्या कहा गया? एकॉर्ड में कहा गया कि अवैध घुसपैठियों को पहचान कर उनको हमारे सिटिज़न रिजस्टर से अलग करके ...(यवधान)...

MS. DOLA SEN: Sir, ...(Interruptions)...

MR. CHAIRMAN: I know what to do. आप अपना काम कीजिए।

श्री अमित अनिल चन्द्र शाहः एक शुद्ध नेशनल सिटिजन रजिस्टर बनाया जाएगा। ...(व्यवधान)...

श्री सभापतिः वॉच एण्ड वॉर्ड का काम करने की ज़रूरत नहीं है।

श्री अमित अनिल चन्द्र शाहः हम यह इनिशिएटिव ले रहे हैं। आपके ही प्रधान मंत्री ने, कांग्रेस पार्टी के प्रधान मंत्री का लिया हुआ इनिशिएटिव, ...(व्यवधान)... इसको अमल करने की हिम्मत नहीं थी। हममें हिम्मत है, ...(व्यवधान)... इसलिए हम यह करने के लिए निकले हैं। ...(व्यवधान)... सभापित महोदय, यह एनआरसी सुप्रीम कोर्ट के ऑर्डर से हुआ है। ...(व्यवधान)... माननीय सभापित जी, सारे लोग 40 लाख, 40 लाख की दुहाई दे रहे हैं। ...(व्यवधान)...

MR. CHAIRMAN: You had your say. ...(Interruptions)... Please sit down. ...(Interruptions)... Nothing Will go on record except What the hon. Member is saying....(Interruptions)...

श्री अमित अनिल चन्द्र शाहः मैं पूछना चाहता हूं कि 40 लाख में कितने बंगलादेशी घुसपैठिये हैं? आप किसको बचाना चाहते हैं? ...(व्यवधान)... आप बंगलादेशी घुसपैठियों को बचाना चाहते हैं? ...(व्यवधान)...

श्री सभापतिः एक मिनट, राजनाथ सिंह जी। स्लोगन्स रिकॉर्ड में नहीं जाएंगे। These slogans will not go on record. ...(Interruptions)... Please go to your place. This is not the way. ...(Interruptions).. You had your say but you don't allow others. It may be unpalatable to you. ...(Interruptions)... But, every Member has got a right to express his or her views. ...(Interruptions)... You please go to your seats. ...(Interruptions)... Reply चाहते हैं या नहीं? ...(Interruptions).. Please everyone go to your seats. ...(Interruptions)... What is being spoken will not go on record. ...(Interruptions)... Please go back. ...(Interruptions).. Only, God can save the democracy. ...(Interruptions)... This is not the way. ...(Interruptions)... This is not the way, you must have patience. ...(Interruptions)... You must be tolerant to other's views. ...(Interruptions)... Please go to your seats. ...(Interruptions)... All the people in the Well, please go to your seats. ...(Interruptions)... Do you want reply or not? ...(Interruptions)... Please go to your seats. ...(Interruptions)... यह क्या है? ...(Interruptions)... What is this? ...(Interruptions)... Is this democracy? यह लोकतंत्र है क्या? ...(Interruptions)... We are the House of Elders. We are supposed to show maturity and behave in a dignified manner. ...(Interruptions)... I appeal to all, please go to your respective seats. ...(Interruptions)... This is Rajya Sabha, the House of Elders. ...(Interruptions)... The entire country is watching us. ...(Interruptions)... Don't make it a mockery of democracy. ...(Interruptions)... It is such a sensitive issue. Some Members have spoken. ...(Interruptions)... Members have spoken very nicely in a constructive manner. ...(Interruptions)...

श्री विजय गोयलः सभापति जी, आप माननीय सदस्यों को अपनी-अपनी सीट पर जाने के लिए कहिए। ...(व्यवधान)...

MR. CHAIRMAN: Please go back to your respective seats. ...(Interruptions)... I adjourn the House to meet at 1.10 p.m. एक बजकर दस मिनट पर हम मिलेगें।

The House then adjourned at one minute past one of the clock.

The House reassembled at ten minutes past one of the clock, MR. CHAIRMAN in the Chair

WRITTEN ANSWERS TO STARRED QUESTIONS

Low doctor population ratio

†*136. SHRI MAHESH PODDAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the number of doctors per 1000 population is substantially low in the country as per the standards set by World Health Organisation (WHO), if so, the details thereof;
- (b) whether keeping in view the needs of making doctors available every year as per the standards set by WHO, the number of medical colleges and the seats therein are still very less in the country and the details thereof; and
- (c) if so, the steps being taken to ensure availability of doctors as per the standards set by WHO in the country and the details thereof

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) Medical Council of India (MCI) informed that there are a total 10,78,732 allopathic doctors registered with the State Medical Councils/Medical Council of India as on 31st March, 2018. Assuming 80% availability, it is estimated that around 8.63 lakh doctors may be actually available for active service. It gives a doctor-population ratio of 1:1541 as per current population estimate of 1.33 billion (as per the data of Jansankhya Sthirita Kosh). The details of number of doctors available State-wise are given in the Statement-I (*See* below). Besides, there are 7.63 lakh Ayurveda, Unani and Homeopathy (AUH) doctors in the country. Assuming 80% availability, it is estimated that around 6.10 lakh Ayurveda, Unani and Homeopathy (AUH) doctors may be actually available for active service and considered together with allopathic doctors, it gives a doctor population ratio of 1:902 which is better than the WHO prescribed ratio of 1:1000.

[†] Original notice of the question was received in Hindi